LOK SABHA

Tuesday, March 18, 1969/Phalguna 27, 1890 (Saka)

— ——

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Surcharge Levied on New Tata Mercedes Benz Chassis in Bihar

*541. SHRI SHIV CHANDIKA PRASAD : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Transport Association, Bihar has strongly objected to the move of M/s. Telco for levying 3 per cent surcharge over the price of New Tata Mercedes Benz chassis since November, 1968, so far not applicable to the dealers of Bihar, and have passed a resolution protesting against the surcharge in the meeting of its General Body held on the 17th December, 1968 ; and

(b) whether Government have taken any action in the matter and, if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : (a) and (b). A statement is laid on the Table of the House.

STATEMENT

Government are not aware that the Transport Association, Bihar have objected to the move of M/s. Telco for levying 3% surcharge over the price of new Tata Mercedes Benz chassis since November, 1968 and that they have passed a resolution protesting against the surcharge. However, the matter was taken up with M/s. TELCO, and they have explained that because of the lower price of Tata Mercedes Benz vehicles in Bihar, arising out of the saving of three per cent in Central sales Tax on sales of vehicles within the state, operators from other states were purchasing vehicles from the dealers in Bihar and then transferring them elsewhere. They have stated that there was a substantial increase in such sales in the latter part of 1968, resulting in serious complaints from Tata Mercedes Benz dealers in various other states of loss of business to them. According to the company, to correct this situation, they increased the price of all their vehicles sold in Bihar by Rs. 1200. Further, according to them, while this step had the desired effect in this direction, the genuine transport operators in Bihar were unhappy about the price increase. The company have reported that in the circumstances, they have since withdrawn the levy for the present and are now considering alternative solutions to the problem.

SHRI SHIV CHANDIKA PRASAD : At present whatever goods are manufactured in Bihar are allowed to go without any tax outside Bihar for sale and therefore the Government of Bihar, whose people have the lowest *per capita* income in India at present, is losing per month about Rs. 30 lakhs only in Tata Mercedes. I would like to know whether Messrs. Telco has sought the permission of the Government of Bihar and also the Central Government, who is a partner of Telco, before levying this surcharge ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : The question of permission does not arise because it is now a decontrolled item and the manufactures can charge any price they like. But if we find that they are charging much more than their cost

of production then the Government can come in. Here, as has been pointed out in this question, these trucks are manufactured in Bihar and therefore they have not to pay the central tax of 3 per cent whereas so far as other areas are concerned the central tax has to be paid. So a large number of operators are purchasing these trucks from Bihar depriving the dealers in other States from selling these trucks. On the objection raised by them they also increased the price so that they can meet the demand of dealers from other States. When this matter was brought to our notice through this question we took up this matter with the manufacturers and they have said they will not charge this from 1st March and they will think of some other ways as to how dealers in other States can also get trucks.

SHRI SHIV CHANDIKA PRASAD : Is it a fact that due to this surcharge the sale of trucks of Bihar dealers has gone down resulting in a considerable number of staff being thrown out of employment ?

SHRI F. A. AHMED : That is not true.

श्री जार्ज फरनेन्डीज : मैं नहीं समझ पाता हूँ कि केन्द्रीय सरकार की ओर से 3 प्रतिशत टैक्स वहाँ नहीं लिया जाता तब कैसे टाटा कम्पनी ने कैसे यह अधिकार अपने हाथ में ले लिया कि वह हर ट्रक पर 1200 रु० कमाये। टाटा कम्पनी ने हर ट्रक पर 1200 रु० ज्यादा कमाया। यह प्रश्न यहाँ पेश होने के बाद जब उन को लिखा गया तब उन्होंने तय किया है कि वह 1 मार्च से ज्यादा पैसा नहीं लेंगे। मैं जानना चाहता हूँ कि क्या मंत्री महोदय जो पैसे उन्होंने ले लिये हैं उन को वापस करने के लिये कहेंगे ? ऐसे कई उदाहरण हैं जिन में ऐसा किया गया है। भारत सरकार किसी अमरीकन दवा कम्पनी को 9 करोड़ रुपया वापस करने के लिये कह रही है जो उस ने ज्यादा ले लिया था। क्या टाटा कम्पनी से कहा जायेगा कि जिन से उन्होंने 1200 रु० ज्यादा लिये हैं हर ट्रक पर, उन को वह वापस करें ?

श्री फखरुद्दीन अली अहमद : यह सवाल सिर्फ उन लोगों के लिये सोचा जा सकता है जो बिहार में जेनुइन डीलर्स और आपरेटर्स हैं। लेकिन जो लोग बाहर से आ कर सिर्फ इसलिये खरीदते थे कि वहाँ पर सेल्स टैक्स नहीं लग रहा है सैंटर का, उन के बारे में जरा दिक्कत होगी। फिर भी मैं उन लोगों से पूछूंगा कि अगर हो सकता है तो वह किस तरह से उस को वापस कर सकते हैं।

SHRI D. N. PATODIA : I would like to know at what particular point the stage arrives when the States should cease interfering with the day-to day affairs of industrial concerns ? In this particular case it is very clear from the reply that this 3 per cent surcharge was imposed on account of certain peculiar conditions and, secondly, because this item is decontrolled the State has no direct responsibility. Under these aircumstances I would like to know what justification the Government has in interfering with the day-to-day affairs of the company and trying to withhold or trying to enhance the price as they like.

SHRI F. A. AHMED : The question of enhancing the price does not arise but the justification of the demand made by operators and dealers in Bihar will certainly arise and the manufacturers should take into consideration those facts on the basis of equity. I will ask them on this ground. It will be most desirable. Now that they have said that in future they will not charge this, therefore they have accepted the reasonableness of the excess demand. Therefore, they should also consider the question about what they have already realised.

SHRI D. N. PATODIA : Sir, my question was different. If the Government admits that this is a decontrolled item, does it lie with the Government to interfere and say that they may charge or they may not charge. It is a matter between the manufacturers and the dealers and the Government should not come in the picture.

SHRI F. A. AHMED : As I have said there is no question of Government requesting them. I think they will see the reasonableness of this and they will try to do the needful.

श्री क० ना० तिवारी : अभी मन्त्री महोदय ने कहा कि चूंकि बिहार में सेल्स टैक्स सैंटर का नहीं लगता था इस लिये बाहर से लोग आ कर वहां खरीदते थे। जो ऐग्रीकल्चर इम्प्लिमैंट्स हैं जैसे ट्रैक्टर्स वगैरह, उन पर बिहार गवर्नमेंट ने सेल्स टैक्स वगैरह नहीं लगाये हैं। क्या सरकार ने इस बात की खोज की है कि जब ऐग्रीकल्चर इम्प्लिमेंट्स पर टैक्स नहीं लगाया गया है तब टाटा मरसीडीज पर यह टैक्स या दूसरा टैक्स क्यों नहीं लिया गया ?

श्री फखरुद्दीन अली अहमद : शायद माननीय सदस्य को मालूम हो कि यदि किसी स्टेट में कोई चीज बनती है और उसी स्टेट में उस की बिक्री होती है तो उस पर 3 परसैंट सेल्ट टैक्स नहीं लगता है। चूंकि जमशेदपुर में ट्रक्स वगैरह बनते हैं, जो कि बिहार के अन्दर है, इस लिये सैंट्रल टैक्स उस पर लागू नहीं होते हैं। इस लिये उन ट्रक्स को वहां बेचने और खरीदने में 3 परसैंट का फायदा होता है।

दलित वर्गों की मांगों के लिये भारतीय रिपब्लिकन पार्टी द्वारा आन्दोलन

*542. **श्री यशवन्त सिंह कुशवाह** : क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय रिपब्लिकन पार्टी ने हाल में दलित वर्गों की कुछ मांगे पेश करते समय यह घोषणा की है कि वह इन वर्गों की मांगें मनवाने के लिये एक आन्दोलन आरम्भ करेगी ; और

(ख) यदि हां, तो उनकी मांगों के प्रति सरकार की क्या प्रतिक्रिया है ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) and (b). It is not clear what specific announcement the Aonourable Member has in view. However, no such demands have so far been presented to Government.

श्री यशवन्त सिंह कुशवाह : दलित वर्ग की जो मौजूदा हालत है, क्या शासन उस से संतुष्ट है ? यदि नहीं है तो दलित वर्ग की बहुमुखी प्रगति हो इस के लिये शासन नये तौर पर क्या क्या कदम उठा रहा है ?

श्री मुत्याल राव : माननीय सदस्य ने सवाल पूछा था रिपब्लिकन पार्टी के मैनिफेस्टो के बारे में। पोलिटिकल पार्टीज के जो मैनिफेस्टो हैं वह हाल में मिड-टर्म एलेक्शन्स के समय जनता के सामने आ चुके हैं। उन्होंने जनता के सामने अपनी पालिसीज को रक्खा और जनता ने फैसला कर लिया है।

श्री अटल बिहारी वाजपेयी : सवाल मैनिफेस्टो के बारे में नहीं है।

श्री मुत्याल राव : मैं बतला रहा हूँ। सवाल यह किया गया है कि क्या सरकार के पास कोई मांग आई है। मैं कहना चाहता हूँ कि सरकार के पास कोई मांग नहीं आई है।

श्री यशवंत सिंह कुशवाह : मैंने मैनिफेस्टो के बारे में नहीं पूछा। प्रश्न को पढ़ेंगे तो यह चीज स्पष्ट हो जाएगी। मैंने पूछा है कि संघर्ष की धमकी देते हुए क्या रिपब्लिकन पार्टी ने कोई मांगें पेश की हैं और की हैं तो उनके बारे में शासन की क्या प्रतिक्रिया है ?

श्री मुत्याल राव : ऐसी हमारे पास कोई मांग नहीं आई है।

श्री यशवंत सिंह कुशवाह : मैंने पूछा है कि दलित वर्ग की वर्तमान हालत से क्या शासन संतुष्ट है ? यदि नहीं तो उनकी बहुमुखी प्रगति के लिए शासन ने नए तौर पर क्या क्या कदम उठाये हैं ? इसका उत्तर नहीं आया है। इसका उत्तर कृपा करके दिलायें ताकि मैं दूसरा प्रश्न पूछ सकूं।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I want to state that progressively larger amounts are being spent by the